GOVERNMENT OF INDIA PETROLEUM AND NATURAL GAS LOK SABHA

UNSTARRED QUESTION NO:3212 ANSWERED ON:30.08.2012 PIPELINES FROM KOCHI Dhanaplan Shri K. P.;Karunakaran Shri P.;Raghavan Shri M. K.

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) the present status of laying of underground gas pipelines from Kochi;
- (b) whether any reservations on the compensation and safety aspects have been raised by the public;
- (c) if so, the details thereof along with the steps being taken to address the issues;
- (d) whether the Government is considering to authorize the respective local body to keep vigil on pilferage etc. on a retainer-ship basis; and
- (e) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SHRI R.P.N SINGH)

- (a) The pipeline from Kochi LNG terminal is being implemented in two phases. In Phase-I, comprising 40 Kms gas pipeline from LNG terminal to customers in Kochi, 91.9 % of the pipeline length has been completed so far. Phase-II comprising 878 Kms. gas pipeline from FACT (Fertilizer and Chemicals Travancore) Udyogmandal, Kochi to Mangalore and Bengaluru of which 51.2 % of the pipe line length has been completed so far.
- (b) & (c) The public have represented to the Competent Authority under the Petroleum and Minerals pipelines (Acquisition of Right of User in Land) Act, 1962 on in adequacy of compensation as determined under the Act in comparison to the actual market value of the land as well as safety aspects of the pipeline. The Kerala State Government in consultation with GAIL has agreed to fix the market value of land through the District level Purchase Committee and work out a compensation package for people having small land holdings. GAIL is also carrying out media campaign on safety and environment aspects of the gas pipeline through local newspapers.
- (d) No, Madam.
- (e) Does not arise in view of (d).